

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3127
TO BE ANSWERED ON AUGUST 04, 2022**

ILLEGAL CONSTRUCTIONS

**NO. 3127. SHRI K. MURALEEDHARAN:
SHRI HIBI EDEN:**

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the details of surveys undertaken to identify illegal constructions in Delhi and Uttar Pradesh during the last five years and the current year, year-wise;**
- (b) the number of illegal constructions identified in the above States during the above mentioned period;**
- (c) the protocol and timelines to be followed in order to demolish all illegal constructions; and**
- (d) the number of illegal constructions demolished in the above said States, year-wise during the above mentioned period?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

(a) & (b) Details relating to illegal construction, surveys for identifying illegal construction and removal thereof rest with the respective State/Union Territory Governments.

In so far as the National Capital Territory of Delhi (NCTD) is concerned, the identification and action against illegal constructions is taken by the concerned local body under the provisions of applicable Acts. The identification of illegal constructions and action thereon is a continuous activity.

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A special Task Force (STF) has also been constituted vide OM dated 25.04.2018 to oversee the enforcement of provisions of Master Plan for Delhi 2021 and Unified Building Bye-laws for Delhi. The STF identifies and also receives complaints of unauthorized encroachments, illegal constructions and violations of Building Bye-laws and thereafter directs the concerned Urban Local Bodies (ULBs) to take suitable action in the matter on a continuous basis.

Details of illegal constructions identified at Delhi during the last five years and the current year, by different agencies are given in Annexure-I.

Land & Development Office (L&DO) also takes action on encroachments/illegal constructions on Government land under The Public Premises (Eviction of Unauthorised Occupation) Act, 1971 and cases are filed in the Estate Officer (ESO) Court of L&DO. During the last five years, 2 cases of illegal construction/encroachment of land have been filed in the ESO Court. L&DO also undertakes regular survey to identify illegal construction and takes necessary action for their removal.

Further, under the provisions of the National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2011, certain forms of unauthorized constructions in Delhi are protected from punitive action, and their numbers are not reflected in Annexures.

(c) Action is taken as per the provisions of the Delhi Development Act, 1957, Delhi Municipal Corporation Act, 1957, New Delhi Municipal Council Act, 1994 etc.

(d) The details of illegal constructions/encroachments which have been demolished/ removed at Delhi during the last five years and the current year, by different agencies are given in Annexure-II.

ANNEXURE-I**ANNEXURE REFERRED TO IN REPLY TO Part (a) & (b) OF LOK SABHA UNSTARRED QUESTION No. 3127 FOR ANSWER ON 04.08.2022**

The details of illegal constructions/encroachment identified at Delhi during the last five years and the current year, by different agencies are as under:

Year	Number of illegal constructions identified by Municipal Corporation of Delhi	Number of illegal constructions identified by New Delhi Municipal Council	Number of illegal constructions and encroachment identified by STF
2017	8,620	60	0
2018	12,390	36	529
2019	10,151	20	3,249
2020	5,239	20	3,892
2021	6,179	13	2,376
2022	3,361 (upto 25.07.2022)	15 (upto 26.07.2022)	864 (upto 11.07.2022)

ANNEXURE-II**ANNEXURE REFERRED TO IN REPLY TO Part (d) OF LOK SABHA UNSTARRED QUESTION No. 3127 FOR ANSWER ON 04.08.2022**

The details of illegal constructions/encroachments which have been demolished at Delhi during the last five years and the current year, by different agencies are as under:

Year	Number of illegal/ unauthorized constructions demolished by Municipal Corporation of Delhi	Number of illegal constructions demolished by New Delhi Municipal Council	Number of illegal constructions and encroachments removed by STF
2017	4,062	53	0
2018	5,781	32	379
2019	4,129	14	1,760
2020	2,638	17	1,561
2021	2,670	13	533
2022	2,184 (upto 25.07.2022)	7 (upto 26.07.2022)	291 (upto 11.07.2022)

Delhi Cantonment Board: 5 illegal constructions have been demolished and 32 properties have been sealed.
